

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 44/81 SCHEDULED TO BE HELD ON 25.01.2011 BUT ACTUALLY HELD ON 01.02.2011.

The Meeting No. 44/81 of Norms Committee-II was held on 01.02.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri Gajraj Singh , Sr. D.O.	DHI
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Ms. R.L.Devi, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:2/41/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00421/AM11/	RLA File :03/95/040/00701/AM10/	Lic.No/Date:0310559160 09.02.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 15.03.2011.			

2	Case No.:16/41/81-ALC2/2010	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Closed
	HQ File :01/81/050/00435/AM11/	RLA File :31/21/040/00127/AM11/	Lic.No/Date:3110044387 18.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

3	Case No.:4/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM11/	RLA File :03/94/040/00426/AM11/	Lic.No/Date:0310590665 01.09.2010	Defer Date:15.03.2011
	Decision : NC decided to refer the case to M/o Steel for examination and comments. The case stands deferred and to be relisted on 15.03.2011.			

4	Case No.:3/41/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM11/	RLA File :03/95/040/00470/AM11/	Lic.No/Date:0310593856 24.09.2010	Defer Date:15.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.02.2011 as under:- - Quantity of export product in Sq. Mtrs. - Quantity of import items at SL. No. 2 & 3 namely Aluminum Foil & Kraft paper respectively in Sq.Mtrs - Justification for claimed wastages on the import items. The case stands deferred and to be relisted on 15.03.2011.			

5	Case No.:5/41/81-ALC2/2010	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00424/AM11/	RLA File :22/24/040/00043/AM11/	Lic.No/Date:2210010511 08.10.2010	Defer Date:15.03.2011

Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 15.03.2011.

6	Case No.: 17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Transfer
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:
	Decision : NC decided to transfer the case to NC-I.			

7	Case No.: 15/41/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00434/AM11/	RLA File :03/95/040/00488/AM11/	Lic.No/Date:0310598680 25.10.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 15.03.2011.			

8	Case No.: 8/41/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Transfer
	HQ File :01/81/050/00427/AM11/	RLA File :31/24/040/00130/AM11/	Lic.No/Date:3110045269 28.10.2010	Defer Date:
	Decision : NC decided to transfer the case to NC-I.			

9	Case No.: 23/41/81-ALC2/2010	Party Name:HINDUSTAN TURBOMACHINERY LTD,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Closed
	HQ File :01/81/050/00442/AM11/	RLA File :07/24/040/00308/AM11/	Lic.No/Date:0710075284 08.11.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

10	Case No.: 14/41/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00433/AM11/	RLA File :34/24/040/00210/AM11/	Lic.No/Date:3410028562 11.11.2010	Defer Date:15.03.2011
	Decision : NC observed that comments from M/o Mines has not been received hence decided to send a reminder to M/o Mines. The case stands deferred and to be relisted on 15.03.2011.			

11	Case No.: 1/41/81-ALC2/2010	Party Name:JAYESH INDUSTRIES LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00420/AM11/	RLA File :03/94/040/00734/AM11/	Lic.No/Date:0310601210 12.11.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 15.03.2011.			

12	Case No.: 19/41/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Approved
	HQ File :01/81/050/00438/AM11/	RLA File :02/24/040/00143/AM11/	Lic.No/Date:0210150633 16.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No.0210142969 dated 04.06.2010 ratified in Norms Committee Meeting No. 38/81 dated 21.12.2010. 1. Net weight of 7947.5 Kgs may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 1621.29 Kgs. inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 1021.62 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

13	Case No.: 24/41/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status: Approved
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HQ File :01/81/050/00443/AM11/	RLA File :02/24/040/00133/AM11/	Lic.No/Date:0210150622 16.11.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

14	Case No.:18/41/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00437/AM11/	RLA File :07/24/040/00320/AM11/	Lic.No/Date:0710075537 22.11.2010	Defer Date:15.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.02.2011 as under:- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format. 2. Sheet layout diagram indicating the wastage during punching-export product wise. 3. Justification for wastage during forming. The case stands deferred and to be relisted on 15.03.2011.			

15	Case No.:7/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM11/	RLA File :05/23/040/00241/AM11/	Lic.No/Date:0510278090 26.11.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of MSME and decided to also refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 15.03.2011.			

16	Case No.:9/41/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD. (FORMERLY CENT	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM11/	RLA File :05/23/040/00203/AM11/	Lic.No/Date:0510278094 29.11.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 15.03.2011.			

17	Case No.:6/41/81-ALC2/2010	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM11/	RLA File :05/23/040/00240/AM11/	Lic.No/Date:0510278327 30.11.2010	Defer Date:15.03.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.02.2011 as under:- 1. Net weight of each cable per km. 2. Net weight of each imported and indigenous input for each cable per km for the purpose of material balancing. 3. Detailed calculations for the requirement of raw materials required for the manufacture of cables duly supported by National/International standards or the Buyers data sheet. The case stands deferred and to be relisted on 15.03.2011.			

18	Case No.:12/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM11/	RLA File :13/24/040/00023/AM11/	Lic.No/Date:1310033897 30.11.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 15.03.2011.			

19	Case No.:13/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00432/AM11/	RLA File :13/24/040/00024/AM11/	Lic.No/Date:1310033902 30.11.2010	Defer Date:15.03.2011
	Decision : : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 01.02.2011 as under:-			

1. Separate quantities each type of Lead in Wire in Nos. & Kgs. namely, FeNi48/Dumet/NiCu, FeNi48/Dumet, Ni/Dumet, etc. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format for each type of Lead in Wire. The case stands deferred and to be relisted on 15.03.2011.				
20	Case No.:10/41/81-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00429/AM11/	RLA File :03/94/040/00801/AM11/	Lic.No/Date:0310604015 01.12.2010	Defer Date:15.03.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 15.03.2011.			
21	Case No.:25/41/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Approved
	HQ File :01/81/050/00444/AM11/	RLA File :02/24/040/00137/AM11/	Lic.No/Date:0210151398 01.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- 1. 1.Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058. 2 Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			
22	Case No.:26/41/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Approved
	HQ File :01/81/050/00445/AM11/	RLA File :02/24/040/00148/AM11/	Lic.No/Date:0210151403 01.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- 2. 1.Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			
23	Case No.:11/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM11/	RLA File :03/94/040/00795/AM11/	Lic.No/Date:0310604337 03.12.2010	Defer Date:15.03.2011
	Decision :NC decided to refer the case to M/o Steel for comments. The case stands deferred and to be relisted on 15.03.2011.			
24	Case No.:22/41/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM11/	RLA File :11/24/040/00057/AM11/	Lic.No/Date:1110023696 07.12.2010	Defer Date:15.03.2011
	Decision :NC observed that comments of DOT has not been received hence decided to send reminder to DOT. The case stands deferred and to be relisted on 15.03.2011.			
25	Case No.:20/41/81-ALC2/2010	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Approved
	HQ File :01/81/050/00439/AM11/	RLA File :11/24/040/00052/AM11/	Lic.No/Date:1110023700 08.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- 1. Words "Copper Alloy" may be deleted from the description of import item at Sl. No. 1 2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 311.88 MT, 20.34 MT & 6.78 MT respectively inclusive of 13 % wastage. R/A may take suitable consequential action accordingly.			

26	Case No.:21/41/81-ALC2/2010	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Approved
	HQ File :01/81/050/00440/AM11/	RLA File :11/24/040/00053/AM11/	Lic.No/Date:1110023701 08.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 01.02.2011as under:- 1. Words “Copper Alloy” may be deleted from the description of import item at Sl. No. 1 2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 290.628 MT, 18.954 MT & 6.318 MT respectively inclusive of 5.3 % wastage. R/A may take suitable consequential action accordingly.			

27	Case No.:9/44/81-ALC2/2010	Party Name:MAHALAXMI VANIJYA PRIVATE LIMITED .	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00477/AM11/	RLA File :02/24/040/00167/AM11/	Lic.No/Date:0210152302 16.12.2010	Defer Date:15.03.2011
	Decision : NC observed that application has not been received from RA and decided to refer the case to M/o Steel for comments after receipt of application. The case stands deferred and to be relisted on 15.03.2011.			

28	Case No.:27/41/81-ALC2/2010	Party Name:ELECON	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM11/	RLA File :05/23/040/00265/AM11/	Lic.No/Date:0510280239 23.12.2010	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.			

29	Case No.:28/41/81-ALC2/2010
	HQ File :01/81/050/00447/AM11/
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.03.2011.

30	Case No.:1/44/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM11/	RLA File :03/95/040/00656/AM11/	Lic.No/Date:0310609067 03.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

31	Case No.:4/44/81-ALC2/2010	Party Name:POWERTREK INDUSTRIES	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM11/	RLA File :09/24/040/00461/AM11/	Lic.No/Date:0910045062 05.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

32	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

33	Case No.:3/44/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM11/	RLA File :03/95/040/00791/AM11/	Lic.No/Date:0310609849 06.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

34	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688 12.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

35	Case No.:6/44/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00474/AM11/	RLA File :25/24/040/00013/AM11/	Lic.No/Date:2510003113 12.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

36	Case No.:7/44/81-ALC2/2010	Party Name:PRIME CONTROLS(PROF.VIKRAM ANIL PUNGALIYA)	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM11/	RLA File :31/24/040/00210/AM11/	Lic.No/Date:3110046398 12.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

37	Case No.:8/44/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:44/81-ALC2/2010 25.01.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00476/AM11/	RLA File :07/24/040/00392/AM11/	Lic.No/Date:0710076712 13.01.2011	Defer Date:15.03.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			
